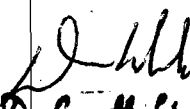


In C. A. T. (Jaipur Bench) Jaipur

Notes of the Registry	Orders of the Tribunal
<u>29.7.34</u>	Mr. J. K. Koushika, Counsel for the applicant. None for the respondents. Heard the learned Counsel for the applicant and perused the records. The benefit of Section 25H of the Industrial Disputes Act may be extended and whenever there is a vacancy, the name of the applicant should be placed in the seniority list, which is prepared under Rule 77 and 78 of the I.D. Act. On the basis of the seniority, the name of the applicant should be considered for appointment whenever the vacancy occurs. The matter stands disposed of accordingly, with no order as to costs.  (O. P. Sharma) Administrative Member  (D. L. Mehta) Vice-Chairman
	Copy sent to the app ✓ Simp. No 1 on 13/6/34 and 5/8/34 ✓